

CENTRAL ADMINISTRATIVE TRIBUNAL  
MADRAS BENCH

Dated the Tuesday 14<sup>th</sup> day of February Two Thousand And Seventeen

PRESENT:  
THE HON'BLE MR. JUSTICE A. ARUMUGHASWAMY, MEMBER (J)  
THE HON'BLE MR. R. RAMANUJAM, MEMBER (A)

O.A./310/00352/2014

D. Gnansekaran,  
S/o. Durai Arasu,  
No.5/357, Duraisamypuram,  
Pitchampalayam BO a/w  
Gandhinagar SO,  
Tirupur- 641 603. ....Applicant

(By Advocate : M/s. R. Malaichamy)

VS.

1. Union of India,  
Rep. by the Director of Postal Services,  
O/o. The Postmaster General,  
Western Region (TN),  
Coimbatore- 641 002;
2. Superintendent of Post Offices,  
Tirupur Division,  
Tirupur- 641 601;
3. Inspector of Posts,  
Tirupur North Sub-Division,  
Tirupur- 641 601. ....Respondents

(By Advocate: Ms. Shakila Anand)

ORAL ORDER

(Pronounced by Hon'ble Mr. Justice A. Arumughaswamy, Member (J))

When the matter is taken up, Mr. R. Malaichamy, learned counsel for the applicant seeks permission to withdraw the O.A. with liberty to file a fresh O.A. Learned counsel for the respondents has no objection to the above prayer.

2. In view of the above, the O.A. is dismissed as withdrawn. However, liberty is granted to the applicant to file a fresh O.A. There shall be no order as to costs.